

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 223 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2021**

Name of the Company: Narayan Steel
V/s
Sangani Infrastructure India Pvt Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned PCS Mr. Hiten Parikh appeared for the Operational Creditor.

Corporate Debtor is ex-parte.

At the request of the learned counsel for the Operational Creditor, matter stands
adjourned to 23.02.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)

Dated this the 11th day of January, 2021